

>

Title: Need to bring the body of an NRI who expired in Riyadh, U.A.E.

SHRI N. KRISTAPPA (HINDUPUR): Mr. Chairman, Sir, I would like to bring a very important matter to the notice of the Government and the matter pertains to my parliamentary constituency in Kadiri Municipality of Anantpur District of Andhra Pradesh. One Shaik Ataullah went to Saudi Arabia for employment. He expired in Saudi Arabia on 11.5.2010. Mrs. Shaik Nawaji, his wife, requested the Indian Embassy in the Kingdom of Saudi Arabia for the release of his dead body to India. On 20.6.2010, I requested the Government of India to release the dead body. On 22.6.2010, I received a letter from the Indian Embassy at Riyadh. The Government of Andhra Pradesh has also written a letter to the Indian Embassy at Riyadh on 7.7.2010 in this regard. In spite of completing all the formalities and after so many reminders to authorities, no action has been taken so far to release the dead body of the poor man and his family is shocked that even after completion of all formalities and lapse of about three months period, the body has not yet been released. It is unfortunate that there is too much delay on the part of the Government of India and the Indian Embassy at Riyadh that a poor family has to wait for such a long time to receive the dead body.

So I strongly demand a probe into the whole issue so that the erring officials are taken to task and request for the release of the dead body at the earliest.

-